

in the Project areas will devolve upon the State Governments. Details in regard to the recurring expenditure likely to be incurred on this account, which will vary from Project to Project, have not yet been worked out. In regard to staff, however, it has been decided that each completed project will continue to retain on a permanent basis the personnel of National Extension Service; estimated to cost Rs. 33,000/- 'Recurring' per year, per block.

(b) None.

(c) The total expenditure [recurring and non-recurring (including loan items)] incurred, are as under:—

- |            |                       |   |
|------------|-----------------------|---|
| 1. 1951-52 | ... Nil.              | (The programme was inaugurated on 2nd October, 1952). |
| 2. 1952-53 | ... Rs. 81.22 lakhs.  |   |
| 3. 1953-54 | ... Rs. 619.61 lakhs. |   |

(d) After completion of the normal 3 years' period of operation of each Project, so far as the Centre's liability is concerned.

(e) 3 years. The period of operation of the Projects allotted in 1952 has, however, been extended to 4 years.

(f) In so far as the recurring expenditure on staff is concerned, as referred to in (a) above, 50 per cent. of the annual expenditure will be borne by the Central Government. The Central Government's share for all States will, however, be subject to a ceiling of Rs. 6 crores a year, in respect of all completed Blocks, whether started in the first or second Plan period.

With regard to the financing of other items of recurring expenditure, necessary arrangements are to be made by State Governments, either from their own resources and/or from the resources of local bodies/institutions.

#### MINING OPERATION OF COAL FIELDS

255. SHRI S. PANIGRAHI: Will the Minister for PRODUCTION be pleased to state:

(a) the number of companies carrying out mining operations in coal-fields in Chhindwara and Rewa Districts; and

(b) the names of those companies?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) and (b). A statement giving the information is attached.

#### Statement

Names of Coal Companies etc. in Chhindwara and Rewa Districts

#### (i) Chhindwara District

1. Amalgamated Coalfields Ltd.  
(Mg. Agents: Shaw Wallace & Co. Ltd.)
2. Bharat Collieries Ltd.  
(Mg. Agents; Sahu Jain Ltd.)
3. S. C. Cambata Co. Ltd.
4. Central Province Syndicate Ltd.
5. Hirdagarh Collieries Ltd.  
(Mg. Agents: S. C. Cambata Co. Ltd.)
6. Kanhan Valley Co. Ltd.  
(Mg. Agents: Central Province Syndicate Ltd.)
7. Khan Sahib M. Hossainji & Sons.
8. Lala Budhulal Jagannath Ramdial.
9. R. B. Mathura Pd. Motilal & Co.
10. Newton Chickli Collieries Ltd.
11. N. H. Ojha & Co. Ltd.
12. Pench-Valley Coal Co. Ltd.  
(Mg. Agents: Shaw Wallace & Co. Ltd.)
13. Perhera Singh Sial & Sons Ltd.
14. Rawanwara Collieries Ltd.  
(Mg. Agents: Karam Chand Thaper & Bros. Ltd.)
15. Shri Amritlal Trivedi.

16. I. A. T. Warde.
17. M/s. Dalmia Jain & Co. Ltd.
18. Shri Jesraj Deoraj Junnordeo.

## (ii) Rewa District

1. Associated Cement Co. Ltd.  
(Mg. Agents: The Cement Agencies Ltd.)
2. Johilla Coalfields Ltd.
3. Rewa Coalfields Ltd.  
(Mg. Agents: Shaw Wallace & Co. Ltd.)
4. Shri Delchand & Bahadur Singh.
5. Shri R. N. Singh.
6. Shri M. P. Rungta.
7. Shri Raghu Ramji Chowra.

## NUMBER OF FOREIGNERS WHO CROSSED THE INNER (SECURITY) LINE IN 1954

256. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some foreigners have violated Section 3 of the Bengal Eastern Frontier Regulations during this year and crossed the Inner (Security) Line on Garhwal-Tibet border;

(b) if so, the number of such foreigners who have been prosecuted and sentenced; and

(c) what was the sentence given in each case?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU): (a), (b) and (c). Two British nationals crossed the inner line without permission. They were prosecuted and sentenced to pay a fine of Rs. 100 each which they paid.

## INCONVENIENCE MET BY SHRI J. C. KUMARAPPA AT PRAGUE

257. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that in June last Shri J. C. Kumarappa was put to great inconvenience at Prague as the Indian Embassy there did not render him the necessary help; and

(b) if so, what action is contemplated against the officials who were responsible for the inconvenience?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU):

(a) No. Dr. Kumarappa arrived in Prague unannounced and without a Czech entry visa. The Embassy had not been informed about his arrival. Nevertheless they extended every facility they could to him and even succeeded in getting some visas for him which are normally not issued at short notice. Dr. Kumarappa had apparently gone to Europe at the instance of some Peace Committee whose guest he was and who were supposed to look after him. It appears that the Peace Committee were not very successful in the arrangements they made.

(b) Does not arise.

## SALE OF EVACUEE HOUSES IN SIMLA

258. SHRI M. VALIULLA: Will the Minister for REHABILITATION be pleased to state:

(a) the number of evacuees houses in Simla;

(b) how many of them have so far been sold; and

(c) in how many cases the sale proceeds have been adjusted against the claims of the displaced persons?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a) 274.

(b) 76.

(c) In 59 cases the sale proceeds are to be set off against the claims of the displaced persons